Reported inclusion of Names of Foreign nationals in electoral Rolls in North Eastern Region

10747. SHRI NATHU SINGH:
SHRI P. A SANGMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the disturbing reports from the North Eastern region that the names of a large number of foreign nationals had found place in electoral rolls;

(b) if so, the details thereof; and

(c) the measures proposed to check the influx?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). It has come to the notice of the Election Commission that the names of a large number of foreign nationals have been included in the electoral rolls, especially in the North-Eastern region. It was reported in July, 1975, that large number of foreign nationals had been crossing over to India unauthorisedly from neighbouring countries and many of them were also reported to be getting themselves enrolled in the electoral rolls of various constituencies in border States in the East Subsequently allegations were received from the States of Assam and Manipur also to the effect that a large number of persons of foreign origin who were not Indian citizens were getting themselves enrolled in the electoral rolls.

(c) In August, 1975, the Ministry of Home Affairs instructed all the State Governments and the Administrations of all the Union Territories that the State Criminal Investigation Departments might be instructed to take immediate steps to check the electoral rolls and if they discover the names of any foreigners in the rolls, that fact might be brought to the notice of the concerned Electoral Registration Officers for getting such names deleted from the electoral rolls. The Election Commission have also issued instructions to the Chief Electoral Officers of the States/Union Territories concerned that if it is found that a large number of foreigners have managed to get their names registered in the electoral rolls, recourse should be had to the People Act, 1950 for getting the names of such persons deleted from the electoral rolls on the ground that they are not Indian citizens.

भारत एल्यूमीनियम कम्पनी और हजारी बाग खानों में आदिवासियों की नियुक्ति

10748 श्री श्याम लाल धुर्वे : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार को पता है कि जिला रोजगार कार्यालय शाहडोल, मांडला का बाल्को खानों बुरबुरी-दादर तथा हजारी बाग खानों में व्यक्तियों की भर्ती के लिये विज्ञापन नहीं दिये जाते हैं,

(ख) यदि हां, तो मांडला, शाहडोल जिलों को प्राथमिकता न देने के क्या कारण हैं

(ग) क्या भारत सरकार ने आदिवासी जिलों में आदिवासी लोगों को प्राथमिकता दे कर आदिवासी जिलों में ही इन्टरव्यू लेने का निर्णय किया है, और

(घ) यदि हां, तो क्या बुरबुरीदादर, बाल्को और अमरकंटक में ही बुरबुरीदादर, बाल्को और हजारीबाग खानों में रिक्तियों के लिये इन्टरव्यू लेने के लिये व्यवस्था की जायेगी ताकि आदिवासी और हरिजन उम्मीदवार आजादी से इन्टरव्यू के लिये आ सके ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) बाल्को की हजारीदादर और बुरबुरीदार खानों में आने वाली नयी रिक्तियों को, अधिकारी पदों को छोड कर जिनकी भर्ती मुख्यतया कंपनी के मुख्यालय में की जाती हैं, शाहडोल और मांडला के रोजगार कार्यालयों में अधिसूचित किया जाता है।

(ख) मांडला और शाहडोल जिलों के उम्मीदवारों को अमरकंटक खानों की नौकरियों में प्राथमिकता दी जाती है। ऐसा इनमें से प्रत्येक उम्मीदवार को निश्चित अतिरिक्त अंक दे कर किया जाता है।

(ग) जी नहीं। परन्तु अमरकंटक खान समूह और अमरकंटक स्थित रोपवे में श्रेणी III और श्रेणी IV पदों के लिये उम्मीदवारों का अमरकंटक क्षेत्र के बुरबुरीदार में इंटरव्यू लिया जाता है।